CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

CONTEMPT PETITION NO. 170/00002/2019

IN

ORIGINAL APPLICATION NO.170/01120/2014

DATED THIS THE 14TH DAY OF JUNE, 2019

HON'BLE DR.K.B.SURESH, MEMBER (J)

HON'BLE SHRI C.V. SANKAR, MEMBER (A)

Shri R.S. Naik, S/o S.D. Naik, Aged 63 years, I.R.S. (Retired) R/o # 34, Gover Road Cross, Cox Town, Bangalore 560 005 (By Advocate Shri Javid Hussain)

..... Petitioner

Vs.

- 1. Shri Sushil Chandra, The Union of India by its Secretary, Central Board of Direct Taxes, North Block, 460, Chanakayapuri, New Delhi 110 021
- 2. Shri Sushil Kumar The Principal Chief Commissioner of Income Tax, No. 121, M.G. Road, (Adminsitration), Nungambakkam, Chennai 600 034
- 3. Shri Promod Nagia The Chief Commissioner of Income Tax, No. 44, Williams Road, Trichy 620 001

....Respondents

(By Shri M.V. Rao, Senior Panel Counsel for Respondents No. 1 to 3)

ORDER (ORAL)

(HON'BLE DR. K.B. SURESH, MEMBER (J)

Apparently the Hon'ble Supreme Court has dismissed the SLP and the matter has now become final. We will now grant two weeks' time for the respondents to comply with the order and file a compliance report. If they do not file a compliance report within two weeks' time, they are to appear and show cause why action should not be taken against them.

2. At this point of time, Shri M.V. Rao, learned counsel for the respondents, makes a suggestion that "Why not the respondents comply with the order subject to the result of the Review?" That, of course, for the petitioner also is acceptable. Therefore, there is no reason why it should not be so. Let them comply with the order immediately and thereafter, according to the result of the Review, appropriate orders may be passed in accordance

with the direction of the Hon'ble Apex Court.

3. Therefore, the CP is closed but we grant liberty to the petitioner. Notices are discharged. No order as to costs.

(C.V. SANKAR) MEMBER (A) (DR.K.B.SURESH)

MEMBER (J)

/ksk/

Annexures referred to by the petitioner in CP No. 170/00002/2019

Annexure-CP1: Copy of the order dated 07.07.2015 in OA No. 1120/2014

Annexure-CP2: Copy of the representation dated 17.08.2015

Annexure-CP3: Copy of the order dated 01.09.2016 Annexure-CP4: Copy of the order dated 03.08.2018

Annexure-CP5: Copy of the representation dated 10.09.2018

Annexures referred in reply statement

Annexure-R1: Copy of the Review SLP filed vide Diary No. 18500/2019

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